

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR):

- (a) (i) Tata Iron and Steel Co. ;  
 (ii) Steel Corporation of Bengal ;  
 and  
 (iii) Mysore Iron and Steel Works

(b) and (c). A statement is laid on the Table of the House. [See Appendix III, Annexure No. 10.]

The difference is due to the higher cost at which only imported steel is available.

INDO-AMERICAN TECHNICAL CO-OPERATION AGREEMENT AND COMMUNITY PROJECTS

21. SHRI M. P. N. SINHA : Will the Minister for PLANNING be pleased to state :

(a) whether the attention of Government has been drawn to a letter dated the 21st August 1952, sent by Prof. J. C. Kumarappa, Director, Akhil Bharat Sarva Seva Sang, Wardha, to the Administrator for Community Projects in reply to a request from the latter for his observations on the Indo-American Technical Co-operation Agreement and the Community Projects resulting therefrom ; and

(b) if so, what are its contents ?

THE DEPUTY MINISTER FOR PLANNING AND IRRIGATION AND POWER (SHRI J. S. L. HATHI) : (a) Yes

(b) A copy is laid on the Table. [See Appendix III, Annexure No. 11.]

KHOSLA COMMITTEE REPORT

22. SHRI M. GOVINDA REDDY : Will the Minister for PLANNING be pleased to state :

(a) whether Government have received any report from the Khosla Committee ;

(b) if so, what action Government propose to take on it ?

THE DEPUTY MINISTER FOR PLANNING AND IRRIGATION AND POWER (SHRI J. S. L. HATHI) : Yes, Sir.

(b) A statement is placed on the Table of the Council. It is proposed to convene a conference with the Governments of Madras and Hyderabad shortly to discuss the matter further. [See Appendix III, Annexure No. 12.]

EXPORT OF ANIMALS

23. SHRI GOVINDA REDDY : Will the Minister for COMMERCE AND INDUSTRY be pleased to state :

(a) the particulars of and the conditions under which animals were exported from India in 1950, 1951 and up to end of September 1952 ; and

(b) the particulars of the firms licensed for such exports ?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) :

(a) The information is given below :—

*Cattle.*—With the exception of a few cases of small exports for breeding purposes, export of cattle was not generally allowed.

*Sheep and goats.*—Export was allowed to Ceylon, Portuguese and French Possessions in India subject to destination quotas.

*Elephants.*—Export was allowed subject to any annual quotas.

*Poultry.*—Export was generally prohibited.

*Monkeys.*—Export is regulated under the Sea Customs Act. Monkeys are not allowed to be exported during the period from April to August, except by air, for research and scientific purposes.

There was no control over the export of any other living animal during the period referred to.

(b) A list of firms which were granted licences for export of controlled categories of animals is placed on the